

National Company Law Tribunal

Block No.3, 6th floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

File No. 10/15/2022-NCLT

Date: - 08.04.2022

OFFICE MEMORANDUM

Subject:- Filling up the posts of Assistant Registrar on deputation basis in different National Company Law Tribunal (NCLT) Benches.

Applications are invited for filling up the following posts Assistant Registrar on deputation basis in different National Company Law Tribunal (NCLT) Benches. The vacancies are as under:

SI. No	Bench	No. of Posts	Level in Pay Matrix as per Seventh Central Pay Commission
1.	New Delhi	1	Level 11 (Rs.67700- 208700)
2.	Guwahati Bench	1	(10.107700 200700)
3.	Jaipur Bench	1	
	Total	03	

- 2. The details of the posts, along with eligibility criteria, educational qualification/experience etc. required for each category of post are given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020, may kindly be seen at NCLT website, i.e., 1949—1948 and under the link career.
- 3. The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt..(Pay II) dated 17th June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions, Govt. of India, as amended from time to time.
- 4. The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.

5. Maximum age limit for appointment on deputation to the above posts is 56 years as on the closing date of receipt of applications.

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6. Application in the prescribed proforma (Annexure-II) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years, may be sent to the following address:-

The Secretary, National Company Law Tribunal, 6th Floor, Block No. 3, C.G.O. Complex, Lodhi Road, New Delhi - 110 003.

- 7. Last date of receipt of applications through proper channel is 60 days from the publication of the notice in Employment News. The application received after the last date will not be considered.
- 8. Application which are incomplete, not submitted with cadre clearance, vigilance clearance, submitted after due date, not routed through competent authority, unsigned and are not on the prescribed format will not be considered.
- 9. The application must be sent the above address with the superscription, "Application for the post of Assistant Registrar in NCLT Benches on deputation basis."

(Anupam Lahiri)

Secretary, NCLT

Email: admn@nclt.gov.in; Tel: 011-24361685

DETAILS OF POSTS ALONG WITH ELIGIBILITY CRITERIA, EDUATINOAL QUALIFICATION/EXPERIENCE ETC. REQUIRED.

SI. No.	Name of Post	No. of Post (s)	Level in pay matrix	Eligibility criteria, educational qualification/ experience etc. required for appointment on deputation.
1	Assistant Registrar	03	Level 11 (Rs.67700- 208700)	Officers working under Central Government or State Governments or Union Territories or Courts or Tribunals possessing degree in Law from a recognised University:
				(a) (i) holding analogous post on regular basis; or (ii) a post in Level 9 and 10 as per Pay Matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the Grade; or (iii) a post in Level 8 as per Pay Matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the Grade, (iv) a post in Level 7 in Pay Matrix of Seventh Central Pay Commission with seven years' regular service in the Grade, (b) Having experience in administrative/ or establishment or Court matters.
				Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.
			-	Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years.
				Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty-six years as on the closing date of receipt of applications.
				Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission.

<u>APPLICATION FOR THE POST OF ASSISTANT REGISRAR ON DEPUTATION BASIS</u> <u>IN NATIONAL COMPANY LAW TRIBUNAL</u>

Paste here self attested passport size coloured photograph

-1		_	
1.	Post Applied For	:	ASSISTANT REGISTRAR
2.	Preference for Bench	:	
	(only one bench may be opted)		
	, , , , , , , , , , , , , , , , , , , ,		
3	Name (IN BLOCK LETTERS)		
	,		
4.	Date of Birth	1	
5.	Date of retirement	:	
6.	Service to which you belong	:	
7.	Whether SC/ST		
8.	Office Address	:	
	9		*
	Telephone No.	:	
	Fax No.	:	
9.	Correspondence Address	:	
			*
	Telephone No.	:	
	Mobile No. (mandatory)	:	
	Email id (mandatory)	:	
10.	Permanent Address	:	
11.	Level in Pay Matrix along with	1	
	Present Pay, Present Post held and		
	date of present posting		
	,		
	a b 20		

12.	Educational	Quali	fications	(Matric on	wards)			
	Exam Passed	Uni	ne of versity/ itute/ ·d	Year of Passing	Duration of Course	Subjects		Percentage of Marks (Mention Distinction, if any)
		-						
13	Details of en	ıployn	nent (in C	hronologic	al order)			
-	Sl. Name o No office	f the	Post he		To	Nature of appointm ent (Regular/ Ad-hoc/ Deputatio n)	Level in Pay Matrix/Pay Band and Grade Pay	Nature of duties
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Gove	ernment shoul	iing in d cleai	e post in Iv mentic	the Pay Ma on his/bor	trix/Pay B Pay-Scalo /	and/Grade Pay Rand/	Pay pertainin	ng to the Central d the equivalent
Pay l	Matrix/Pay Ba	ind/G	rade Pay	as per the C	Central Gov	ernment.	Grade Pay an	d the equivalent
14.	Nature of pre	esent e	mployme	ent i.e.	1:1		The second secon	
15.	Permanent/							
10.	In case the proon deputation	n, plea	empioym se state:	ent is held	1			
	a) The date o	of initia	al appoin	tment:				
	b) Period of	appoir	itment:					
	c) Name and office / or	l addre ganiza	ess of the	present				
	d) Name and			ent office/				
	organizati							

17. Details of proficiency in computer 18. Any other information, applicant wants to furnish 19. Please state briefly how you find yourself best suitable for the post applied for: 1 I have carefully gone through the vacancy circular/advertisement and I am well aw the Curriculum Vitae duly supported by documents submitted by me will also be assessed Selection Committee at the time of selection for the post. It is also certified that the informalished above is correct and true to the best of my knowledge. In the event of my selection shall abide by the terms and conditions of services attached to the post. Place: Date: Signature of the Candidate Address: Certificate to be furnished by the Employer/Head of Office/Forwarding Authority. Certified that the above particulars furnished by Shri/Smt. are corn he/she possesses educational qualifications and experience mentioned in vacancy circula also certified: 1. That there is no vigilance/disciplinary case or criminal case pending or contemplate against Shri/Smt. 2. That his/her integrity is certified 3. That his/her CR/ APAR dossier in original is enclosed/photocopies of the ACRs/. for the last five years duly attested by an officer of the rank of Under Secretary Government of India or above, are enclosed. 4. That no major/minor penalty has been imposed on him/her during the last ten years that the cadre controlling authority has no objection to the consideration of the applif for the post applied for. Signature: Name: Designation: Tel. No. (Office Seal)	16.	Details of training undergone :	
18. Any other information, applicant wants to furnish 19. Please state briefly how you find yourself best suitable for the post applied for: 1	•	: Education damning undergone	
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Certified that the above particulars furnished by Shri/Smt		Certificate to be furnished by the Family 77	1.7.07
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National Company Law Tribunal

Block No.3, 6th floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

File No. 10/14/2022-NCLT

Date: - 08.04,2022

OFFICE MEMORANDUM

Subject:- Filling up the posts of Deputy Registrar on deputation basis in different National Company Law Tribunal (NCLT) Benches.

Applications are invited for filling up the following posts Deputy Registrar on deputation basis in different National Company Law Tribunal (NCLT) Benches. The vacancies are as under:

SI. No	Bench	No. of Posts	Level in Pay Matrix as per Seventh Central Pay Commission
1.	Jaipur Bench	1	Level 12 (Rs.78,800-2,09,200)
2.	Allahabad Bench	1	,
3.	Indore Bench	1	
4.	Amravati Bench	1	
5.	New Delhi	1	
6.	Kolkata	1	
7.	Chennai	1	
8.	Hyderabad	1	
	Total	08	

- 2. The details of the posts, along with eligibility criteria, educational qualification/experience etc. required for each category of post are given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020, may kindly be seen at NCLT website, i.e., https://doi.org/10.0101/j.com/j.under the link career.
- 3. The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt..(Pay II) dated 17th June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions. Govt. of India, as amended from time to time.
- 4. The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their

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parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.

- 5. Maximum age limit for appointment on deputation to the above posts is 56 years as on the closing date of receipt of applications.
- 6. Application in the prescribed proforma (Annexure-II) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years, may be sent to the following address:-

The Secretary, National Company Law Tribunal, 6th Floor, Block No. 3, C.G.O. Complex, Lodhi Road, New Delhi - 110 003.

- 7. Last date of receipt of applications through proper channel is 60 days from the publication of the notice in Employment News. The application received after the last date will not be considered.
- 8. Application which are incomplete, not submitted with cadre clearance, vigilance clearance, submitted after due date, not routed through competent authority, unsigned and are not on the prescribed format will not be considered.
- 9. The application must be sent the above address with the superscription. "Application for the post of Deputy Registrar in NCLT Benches on deputation basis."

(Anupam Lahiri

Secretary, NCLT Email: adminstratingos.in; Tel: 011-24361685

DETAILS OF POSTS ALONG WITH ELIGIBILITY CRITERIA, EDUATINOAL QUALIFICATION/EXPERIENCE ETC. REQUIRED.

SI.	Name of	No. of	Level in	Eligibility criteria, educational qualification/ experience etc.
No.	Post	Post (s)	A -	required for appointment on deputation.
1	D	00	matrix	
1	Deputy Registrar	08	Level 12 (Rs.78800- 209200)	Officers working under Central Government or State Governments or Union Territories or Courts or Tribunals or statutory organisations a degree in Law from a recognised University:
				the same of the sa
				(a) (i) holding analogous post on regular basis; or
				(ii) a post in Level 11 as per Pay Matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the Grade,
				(b) Having experience in administrative or establishment or court matters.
				Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.
				Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years.
				Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty-six years as on the closing date of receipt of applications.
			nest , a s	Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission.

APPLICATION FOR THE POST OF DEPUTY REGISTAR ON DEPUTATION BASIS IN NATIONAL COMPANY LAW TRIBUNAL

Paste here self attested passport size coloured photograph

1.	Post Applied For		
	1 ost repplied for	1:	DEPUTY REGISTRAR
2.	Preference for Bench	:	
	(only one bench may be opted)		
	2 1/		
3	Name (IN BLOCK LETTERS)		
4.	Date of Birth	1:	
		1	
5.	Date of retirement	1:	
6.	Service to which you belong	1	
	, and a control		
7.	Whether SC/ST	:	
8.	Office Address	1:	
	- Tree Treetiness		
	Telephone No.	1.	
	Fax No.	1:	
9.	Correspondence Address	-	
	correspondence radiress	1:	
	Telephone No.	-	
	Mobile No. (mandatory)	-	
	Email id (mandatory)	:	
10.	Permanent Address	1:	
10.	1 ethialent Andress	1:	
11.	Loyal in Day Marin Land	-	
11,	Level in Pay Matrix along with	1:	
	Present Pay, Present Post held and		
	date of present posting	1	

Educational Qualifications (Matric onwards)									
		Univ Insti	ersity/ tute/		A CONTRACT OF THE PARTY OF THE	Duration of Course	Subjects		Percentage of Marks (Mention Distinction, if any)
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Det	ails of em	ployn	nent (in C	hre	onologica	l order).			1
SI.	Name of	the			Pe	riod	Nature of appointment (Regular/Ad-hoc/	Level in Pay Matrix/Pay Band and Grade Pay	Nature of duties
					From	То			
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			B 1						
						-			
lican	t not hold	ing th	e post in	the	e Pay Ma	trix/Pay I	Band/Grade	Pay pertainii	ng to the Central
ernm Matr	ent should ix/Pay Ba	d clea nd/G	rly menti rade Pav	on	his/her l	Pay-Scale ,	/Pay Band/	Grade Pay an	id the equivalent
Nat	ture of pre	sent e	employm	ent	i.e.	1:	vernment.		
Per	manent/ A	\d-ho	c/ Tempo	orai	У				
				ien	t is held	1:			
				tin	ent:				
				CLIC	CIII.				
c)]	Name and	addr	ess of the	pr	esent				er 10
	Name and Organizati		ess of pai	ren	office/				
	Det SI. No Det con	Details of em SI. Name of No office No office In case the pron deputation a) The date of b) Period of a c) Name and office / or d) Name and	Exam Passed Univ Insti Boar Details of employn SI. Name of the No office No office Nature of present of Permanent/ Ad-hoo In case the present on deputation, plea a) The date of initi b) Period of appoin c) Name and addr office / organize d) Name and addr	Exam Passed Name of University/Institute/Board	Exam Passed University/ Institute/ Board Details of employment (in Chrost. Name of the No office) Details of the No office Details of the No office Details of the No office Details of employment (in Chrost. Post held No office) Details of employment Post held No office Details of employment (in Chrost. Post held No office) Details of employment (in Chrost.	Exam Passed Name of University/ Institute/ Board Passing Details of employment (in Chronologica SI. Name of the office Post held Pe No office From From From Institute/ Board Post held Pe Institute/ Board Passing Pe Institute/ Board Passing Pe Institute/ Board Passing Pe Institute/ Board Passing Passing Passing Pe Institute/ Board Passing Passing	Exam Passed University/ Institute/ Board Passing of Course Details of employment (in Chronological order). St. Name of the office Post held office From To From To From To Institute/ Board From To Institute/ Board From To Institute/ Board From To From To From To Institute/ Board From To Institute/ Board From To Institute/ Board From To In case the present employment i.e. Permanent/Ad-hoc/ Temporary In case the present employment is held on deputation, please state: In the date of initial appointment: In the date of initial appointment: In the date of appointment appointm	Exam Passed Name of University/ Institute/ Board Passing Course Subjects	Exam Passed University/ Institute/ Board Passing of Course Course Details of employment (in Chronological order). SI. Name of the No office Post held office Priod appointment (Regular/ Ad-hoc/ Deputation n) From To Deputation of Grade Pay Deputation n) Level in Pay Matrix/Pay Band Ad-hoc/ Deputation n) Licant not holding the post in the Pay Matrix/Pay Band/Grade Pay Deputation his/her Pay-Scale / Pay Band/Grade Pay are the Central Government. Nature of present employment i.e. Period appointment. Nature of present employment is held on deputation, please state: a) The date of initial appointment: b) Period of appointment: c) Name and address of parent office/ location of Course Subjects Duration of Course Nature of pay Matrix/Pay Band/Grade Pay pertaining the post in the Pay Matrix/Pay Band/Grade Pay are the Central Government. Subjects Duration of Course Nature of pay Matrix/Pay Band/Grade Pay pertaining the post in the Pay Matrix/Pay Band/Grade Pay are the Central Government. Subjects Passing Course Nature of pay Matrix/Pay Band/Grade Pay pertaining the pay and pay are the Central Government. Subjects Pay Duration of Pay Matrix/Pay Band/Grade Pay pertaining the pay are the Central Government. Subjects Passing Course Pay and Pay appointment is held on deputation, please state: a) The date of initial appointment: b) Period of appointment: c) Name and address of parent office/

16.	Details of training undergone		
17.	Details of proficiency in computer	1:	
18.	Any other information, applicant wants to furnish		
19.	Please state briefly how you find yours	elf best	suitable for the post applied for:
Sele furn	Curriculum Vitae duly supported by doc ction Committee at the time of selection	cuments for the sest of n	rcular/advertisement and I am well aware that is submitted by me will also be assessed by the post. It is also certified that the information my knowledge. In the event of my selection tached to the post.
Plac Date		Signa Addi	ature of the Candidate
	Certificate to be furnished by the Em	ployer/	Head of Office/Forwarding Authority:
he/s	she possesses educational qualifications certified: - 1. That there is no vigilance/disciplinar against Shri/Smt 2. That his/her integrity is certified 3. That his/her CR/ APAR dossier in conforthe last five years duly attested Government of India or above, are end 4. That no major/minor penalty has been the conforthe controlling authority in for the post applied for.	y case of the control	shri/Smt are correct and apperience mentioned in vacancy circular. It for criminal case pending or contemplated is enclosed/photocopies of the ACRs/APAF officer of the rank of Under Secretary to the sed on him/her during the last ten years. Ibjection to the consideration of the applicant
Date			Signature : Name : Designation : Tel. No. (Office Seal)
1.			



National Company Law Tribunal

Block No.3, 6th floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

File No. 10/85/2021-NCLT

Date: - 08.04.2022

OFFICE MEMORANDUM

Subject:- Filling up the posts of Private Secretary on deputation basis, in different National Company Law Tribunal (NCLT) Benches.

Applications are invited for filling up the following posts of Private Secretary, on deputation basis, in different National Company Law Tribunal (NCLT) Benches. The benchwise tentative vacancies of Private Secretary, are as under:-

SI. No	Dettett	No. of Posts	Level in Pay Matrix as per Sevent Central Pay Commission		
1.	Jaipur Bench	1	Level-8 (Rs. 47600 - 151100)		
2.	Chandigarh Bench	1			
3.	Allahahad Bench	1			
4.	Guwahati Bench	1			
5.	Cuttack Bench	1			
6.	Amravati Bench	1			
7.	Bengaluru Bench	1			
8.	Kochi Bench	1			
9.	Indore Bench	1			
10.	Kolkata Bench	2			
11.	Chennai Bench	2			
12.	Hyderabad Bench	2			
13.	Ahmedabad Bench	2			
14.	Mumbai Bench	5			
15.	New Delhi	4			
	Total	26			

2. The details of the posts, along with eligibility criteria, educational qualification/experience etc. required for each category of post are given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020, may kindly be seen at NCLT website, i.e., https://post.com/details/post-se-under the link career.

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- 3. The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt..(Pay II) dated 17th June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions, Govt. of India, as amended from time to time.
- 4. The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.
- 5. Maximum age limit for appointment on deputation to the above posts is 56 years as on the closing date of receipt of applications.
- 6. Application in the prescribed proforma (Annexure-II) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years, may be sent to the following address:-

The Secretary, National Company Law Tribunal, 6th Floor, Block No. 3, C.G.O. Complex, Lodhi Road, New Delhi - 110 003.

- 7. Last date of receipt of applications through proper channel is 60 days from the publication of the notice in Employment News. The application received after the last date will not be considered.
- 8. Application which are incomplete, not submitted with cadre clearance, vigilance clearance, submitted after due date, not routed through competent authority, unsigned and are not on the prescribed format will not be considered.
- 9. The application must be sent the above address with the superscription, "Application for the post of Private Secretary in NCLT Benches on deputation basis."

(Anupam Lahiri)

Secretary, NCLT

Email: admn@nclt.gov.in; Tel: 011-24361685

DETAILS OF POSTS ALONG WITH ELIGIBILITY CRITERIA, EDUCATIONAL QUALIFICATION / EXPERIENCE ETC. REQUIRED.

SI. No.	Name of Post	No. of Post (s)	Level in pay matrix	Eligibility criteria, educational qualification/experience etc. required for appointment on deputation.
1	Private Secretary	26	Level-8 (Rs. 47600 - 151100)	Officers working under Central or State Governments or Union Territories or Courts or Tribunals possessing skill norms i.e. dictation @ 110WPM (English). Transcription on computers fifty five words per minute;-
				(i) holding analogous post on regular basis; or
				(ii) a post in level-7 in pay matrix of Seventh Central Pay Commission or equivalent with two years' regular service in the grade; or
				(iii) a post in Level-6 in pay matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the grade.
				Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.
				Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed three years.
				Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications.
	3			Note 4: For purposes of appointment on deputation/absorption basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission.

APPLICATION FOR THE POST OF PRIVATE SECRETARY ON DEPUTATION BASIS IN NATIONAL COMPANY LAW TRIBUNAL

Paste here self
attested passport size
coloured photograph
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Post Applied For	:	PRIVATE SECRETARY
Preference for Bench (only one bench may be opted)		
Name (IN BLOCK LETTERS)		
Date of Birth	1:	
Date of refirement		
Service to which you belong	:	
Whether SC/ST	: .	
Office Address	:	
Telephone No.		
	:	
Correspondence Address	:	
Telephone No.	1	
	1:1	
Permanent Address		
Level in Pay Matrix along with Present Pay, Present Post held and date of present posting	:	
	Preference for Bench (only one bench may be opted) Name (IN BLOCK LETTERS) Date of Birth Date of retirement Service to which you belong Whether SC/ST Office Address Telephone No. Fax No. Correspondence Address Telephone No. Mobile No. (mandatory) Email id (mandatory) Permanent Address Level in Pay Matrix along with Present Pay, Present Post held and	Preference for Bench (only one bench may be opted) Name (IN BLOCK LETTERS) Date of Birth : Date of retirement :: Service to which you belong :: Whether SC/ST : Office Address :: Telephone No. Fax No. Correspondence Address :: Telephone No. Mobile No. (mandatory) : Email id (mandatory) : Permanent Address : Level in Pay Matrix along with Present Pay, Present Post held and

12.	Ed	ucational	Quali	fications	(N	latric onv	vards)			*
	Exa		Nan Uni	ne of versity/ itute/	Y	ear of assing	Duratic of Course	on Subjects		Percentage of Marks (Mention Distinction, if any)
				Section and the section of the secti						
13	SI. No	Name of office	the	Post he	llir ld		ıl order). riod	Nature of appointment	Pay	Nature of duties
						From	То	(Regular/ Ad-hoc/ Deputatio	Grade Pay	
								n)		
										-
Pay	Matri	x/Pay Ba	nd/G	rade Pay	on as	nis/ ner 1 per the C	'av-Scale	Band/Grad /Pay Band, overnment.	e Pay pertainii /Grade Pay an	ng to the Central d the equivalent
14.	Peri	ure of pre	id-hoo	:/ Tempo	rai	'V	:			
15.	on c a) 7 b) I	ase the pr deputation The date o Period of a	ı, plea f initia ippoir	se state: al appoin atment:	tm	ent:	•			
	d) N	Name and office / or Name and organization	ganiza addre	ition:						

16.	Details of training undergone	
17.	Details of proficiency in computer	
18.	Any other information, applicant wants to furnish	
19.	Please state briefly how you find yourse	If best suitable for the post applied for:
furni shall	tion Committee at the time of selection t shed above is correct and true to the be- abide by the terms and conditions of serv	ncy circular/advertisement and I am well aware that iments submitted by me will also be assessed by the for the post. It is also certified that the information st of my knowledge. In the event of my selection I vices attached to the post.
Place Date:		Signature of the CandidateAddress:
	Certificate to be furnished by the Emp	loyer/Head of Office/ Forwarding Authority:
also c	rertified that the above particulars furnish he possesses educational qualifications a certified: That there is no vigilance/disciplinary against Shri/Smt. That his/her integrity is certified That his/her CR/ APAR dossier in ori for the last five years duly attested be Government of India or above, are enclosed that no major/minor penalty has been That the cadre controlling authority has for the post applied for.	ned by Shri/Smtare correct and nd experience mentioned in vacancy circular. It is case or criminal case pending or contemplated Iginal is enclosed/photocopies of the ACRs/APARs y an officer of the rank of Under Secretary to the
Date: List o 1. 2.	f enclosures:	Signature : Name : Designation : Tel. No. (Office Seal)